

(b) Yes, Sir. There were three reports during the last five years.

(c) Two of these reports were found to be correct. The third report could not be investigated as the official (a peon) had surrendered his quarter and vacated it before an enquiry could be started.

(d) The two officials found guilty of unauthorised subletting were deprived of their quarters and declared ineligible for allotment of Government accommodation for a period of five years. They were also charged penalrent for the period the quarters were sublet.

**डा० सत्यवादी :** क्या ऐसी और भी कोई शिकायतें जेरे तहकीकात हैं और अगर हैं तो कितनी ?

**सरदार स्वर्णसिंह :** एस्टेट आफिस के मुलाजिमों के मुताल्लिक यह सवाल था, बैसे तो हजारहा मुलाजिम हैं देहली में और उन के मुताल्लिक कोई इस तरह से तफसील से कहना बहुत मुश्किल है ।

**डा० सत्यवादी :** उसी एस्टेट आफिस के मुताल्लिक मैं ने अर्ज किया । उन के बारे में क्या और भी कोई शिकायतें जेरे तहकीकात हैं ?

**सरदार स्वर्ण सिंह :** मुझे तो इस के अलावा और के बारे में पता नहीं है । यह सवाल आया था और इस के मुताल्लिक दरियाफ्त किया और यह फीगर्स उन्हीं ने दिये हैं ।

**Shri Punnoose :** While taking very strict measures to prevent such sort of subletting, do Government consider it proper to punish the wives and children of these officers by refusing them Government accommodation ?

**Mr. Speaker :** Order, order.

**Shri Jaipal Singh :** In regard to (b) we have been given the information about quarters being sublet without permission. May I know how many instances are there of quarters being let with permission ?

**Sardar Swaran Singh :** There would be quite a few; but the number will run into thousands so far as Delhi is concerned.

### Loans to Displaced Persons

**\*1568. Shri Biren Dutt :** Will the Minister of Rehabilitation be pleased to state:

(a) the changes, if any, made in the conditions of giving housing and business loans to displaced persons in Agartala and other towns of Tripura; and

(b) the reasons for such changes ?

**The Minister of Rehabilitation (Shri Mehr Chand Khanna) :** (a) None.

(b) Does not arise.

**Shri Biren Dutt :** May I know whether any complaint has been received by the Government that for the last one year not a single application of the refugees in Agartala for housing loan has been disposed of because there is a change in the rule ?

**Shri Mehr Chand Khanna :** I have no such information but if the hon. Member will give notice of it, I shall enquire and look into it.

### Rourkela and Bhilai Townships

**\*1570. Dr. Ram Subhag Singh :** Will the Minister of Iron and Steel be pleased to state :

(a) whether the housing plans for the townships of the steel plants at Rourkela and Bhilai have been prepared;

(b) whether those plans will be scrutinised by any expert body; and

(c) the estimated costs of building these townships ?

**The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari) :** (a) and (b). A statement is laid on the Table of the House. [See Appendix VIII, annexure No. 59].

(c) This will be known only when the plans are finalised.

**Dr. Ram Subhag Singh :** If the Plans are not yet finalised and as mentioned in the statement the work has been started on one section of the Rourkela Plant, may I know on what basis this work has been started if the estimates and plans are not yet prepared ?

**Shri T. T. Krishnamachari :** As a matter of fact, if the township is to be divided into sectors we will take up one sector. We cannot naturally give the cost of the whole township. That is what I thought. If my hon. friend wanted the cost of the

particular sector where the work has been taken on hand, I shall furnish him the answer.

**Dr. Ram Subhag Singh :** What is the expenditure that is going to be incurred on that particular sector?

**Shri T. T. Krishnamachari :** May be in the region of something less than a crore of rupees.

**Shri Jaipal Singh :** Are the housing plans for Rourkela and Bhilai in the hands of the same concern or the same body of architects and are they Indian architects or foreign architects?

**Shri T. T. Krishnamachari :** So far as Rourkela is concerned I do not think they are in the hands of foreign architects. So far as Bhilai is concerned it has yet to be decided whether we are going to use the same architects or some body else.

**Shri M. L. Dwivedi :** At what stage is the work at present?

**Shri T. T. Krishnamachari :** The houses are rising.

#### **Yemmiganur Co-operative Weavers Production and Sale Society**

\*1571. **Shri Gadilingana Gowd :** Will the Minister of Commerce and Industry be pleased to state :

(a) the amount of grants and loans sanctioned up to-date out of the Handloom Cess Fund to the Yemmiganur Co-operative Weavers Production and Sale Society for the various schemes; and

(b) the basis on which the grants and housing subsidies are paid to Weavers' colonies run by the Society?

**The Minister of Industries (Shri Kanungo) :** (a) No loan has been sanctioned to the Society. A subsidy of Rs. 50,625/- has been given for the Society's Housing colony.

(b) Subsidy for the housing colony scheme of the Society is given on the basis of 25% of a ceiling of Rs. 5,000 per house.

**Shri Gadilingana Gowd :** May I know if it is the policy of the Government to grant these subsidies to houses constructed about 7 or 8 years ago; if so, will the Government consider giving such subsidies to all other weavers in the country?

**Shri Kanungo :** The problem is with regard to housing projects by co-operative societies. If there are any co-operative societies which have started housing schemes that will be considered on merits.

**Shri Kamath :** Has the handloom industry started looking up since the senior Minister publicly announced some time ago that he had become a complete convert to the philosophy of the handloom?

**The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari) :** Sir, my hon. friend has a very fertile imagination. I should like him to exercise it a bit.

#### **Textile Mills in Pondicherry**

\*1573. **Shrimati Renu Chakravartty :** Will the Prime Minister be pleased to state :

(a) the terms of the bi-partite agreement between labour and management signed on the 24th April, 1955 in the presence of the Chief Commissioner and senior officers of the Textile Department of the Government of India for the reopening of the textile mills in Pondicherry; and

(b) how far these terms have been implemented ?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda) :** (a) Copies of the Agreement are placed on the Table of the House. [See Appendix VIII, annexure No. 60].

(b) As far as the State Government is concerned it has fully implemented the terms of the Agreement. An Arbitration Committee with a senior judge of the Government of Madras as Chairman and the Director of Textile Production of Bombay as Member have been appointed to settle all outstanding disputes between the management and labour.

**Shrimati Renu Chakravartty :** Since the question of pension was subject to this Arbitration Committee and since it was supposed to submit its report by the 31st August, may I know whether the disputes regarding pension have been amicably settled?

**Shri Anil K. Chanda :** The Committee had its first sitting on 24th August, 1955 and we expect them to give their award in the course of the next six to eight weeks.

**Shrimati Renu Chakravartty :** The maintenance of the employment at the present level is made subject to orders secured by the mills. In view of the fact that Pondicherry mills depended largely on the East African market of the French Empire, has the Government of India taken any responsibility for placing orders to prevent retrenchment the philosophy of which is embodied in that agreement?